

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 11th AUGUST, 2017

**THE JHARKHAND SUPERIOR JUDICIAL SERVICE (RECRUITMENT,
APPOINTMENT AND CONDITIONS OF SERVICE) REGULATION, 2017**

No 182/A. In exercise of the power conferred by Rule 11 read with Rule 30 of the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001, High Court of Jharkhand makes the following Regulation in order to carry out the purpose of the aforesaid Rules by prescribing syllabus for examination and mode of Application for appointment to the post of District Judges.

- (1) **Title and commencement:** This Regulation may be called as “Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Regulation 2017” and it shall come into force with immediate effect.
- (2) **Definition:** In this Regulation, unless the context otherwise requires :
 - (a) “Rules” mean the Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001.
 - (b) “Syllabus” means a programme/ course of study for examination.
 - (c) “Preliminary Entrance Test” means a Written Examination (Objective) and the persons qualifying in this test shall be eligible for Main Examination. There shall be negative marking of **-1 (minus 1)** for each wrong answer.
 - (d) “Main Examination” means a Written Examination and the person qualifying in this Test shall be eligible for Viva-Voce Test.
 - (e) “Viva-Voce Test” means Oral Examination.

Preliminary Test

- (3) Holding of Preliminary Entrance Test shall be at the discretion of the High Court keeping in view the number of application and other relevant consideration.
- (4) **Syllabus :** The syllabus for the Preliminary Entrance Test shall consist of :-
 - i. General English
 - ii. General Knowledge (including Current Affairs).
 - iii. C.P.C.
 - iv. Cr.P.C.
 - v. Evidence Act.
 - vi. Law of Contract.
 - vii. IPC
- (5) The Preliminary Entrance Test shall be of 100 marks in aggregate.
- (6) Duration of Preliminary Entrance Test shall be of two hours.
- (7) **The Court, at its discretion, may hold online Preliminary Entrance Test**

Main Examination

- (8) The Main Examination shall consist of :-

Paper – I

Part – I Language (English)

50 Marks

Part – II

- (i) Procedural Law (Cr.P.C. & C.P.C.)
- (ii) Law of Evidence
- (iii) Law of Limitation

-50 Marks

Paper – II

Substantive Law - 100 Marks

- (i) Constitution of India
- (ii) Indian Penal Code
- (iii) Law of Contract
- (iv) Sale of Goods Act
- (v) Transfer of Property Act
- (vi) Negotiable Instrument Act
- (vii) Law relating to Motor Vehicle Accident Claim
- (viii) Jurisprudence.
- (ix) Santhal Pargana Tenancy Act
- (x) Chhotanagpur Tenancy Act
- (xi) Protection of Children from Sexual Offences Act Prevention of Corruption Act(pocso)
- (xii) Prevention Of Corruption Act
- (xiii) SC & ST Act
- (xiv) Electricity Act
- (xv) Narcotic Drugs and Psychotropic Substances Act (NDPS Act)

- (9) Examination shall be held in two sittings of three hours duration for each paper.
- (10) There shall be Viva-Voce Test of 40 marks.
- (11) The marks obtained in Viva-Voce Test shall be added to the marks obtained in Main Examination and the merit list shall be prepared accordingly.
- (12) No candidate irrespective of the marks obtained by him in the Main Examination, shall be eligible for selection for appointment, if he obtains less than 20 marks out of aggregate of 40 in the Viva-Voce Test.
- (13) **The Application for recruitment to the post of District Judge U/r 4(a) Jharkhand Superior Judicial Service (Recruitment, Appointment and Conditions of Service) Rules, 2001 may be invited online.**
- (14) Repeal and Saving – from the date of enforcement of these regulation all previous regulation, orders, notification, circulars, instructions and other instruments with respect to subject matter covered by these regulations are hereby repealed.
Notwithstanding such repeal, any appointment made or action taken under any of the aforesaid repealed provisions shall be deemed to have been made or taken under these regulations and are hereby saved.

By Order of the Court

Sd/- Ambuj Nath

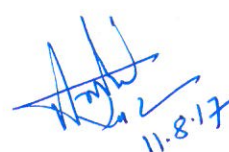
Registrar General

Memo No. 3694 / Apptt.

Dated

Ranchi the 11th August, 2017

Copy forwarded to the Central Project Co-ordinator I/c, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette and send 20 copies of the same to this Court.



Registrar General